

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA No. 133/2017
IN
CP NO. 04/ND/2015
RT CP NO. 195/Chd/Hry/2017

In the matter of:

Smt. Mumuko Saxena & Ors.Petitioner
Versus.
M/s. EFN Global Impax Private Limited and Ors.Respondents
Present: Mr. P.K. Sachdeva, Advocate for petitioner.
Mr. Gurmandeep Singh Sullar, Advocate for respondents.

CA No. 133/2017/

The Company Application is disposed of as having been rendered infructuous.

CP NO. 04/ND/2015 / RT CP NO. 195/Chd/Hry/2017

Learned counsel for the respondents submits that the respondents are yet to file reply to the main petition. The written reply be filed within four weeks with copy advance to the counsel opposite. The rejoinder, if any, be filed at least two days before the next date.

List the matter for arguments on 24.10.2017. Misc. Application will be heard along with the main petition.

Sd/-
(Justice R.P. Nag
Member (Judicial))

September 01, 2017.
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